

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.218 – IA 979 of 2023  
Item No.219 – IA 581 of 2021  
Item No.220 – IA 583 of 2021  
Item No.221 – IA 590 of 2021  
Item No.222 – IA 87 of 2022  
Item No.223 – Cont. A 01 of 2022  
Item No.224 – IA 57 of 2022  
In  
CP(IB) 480 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Jain Sons Finlease Ltd  
V/s  
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

**Order delivered on 11/09/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

Mr. Nikhil Jha, Advocate for the Liquidator in IA 979 of 2023  
Mr. Parth Shah, Advocate for the Resolution Professional  
Mr. Nandan S Soni, Advocate for the Applicant in IA 57 of 2022  
Ms. M Agrawal, Advocate for the Respondent in IA 583 of 2021

**ORDER**

IA 979 of 2023

This is an application filed by the Liquidator for placing on record the updated asset memorandum in the liquidation process. The report is taken on record, with all just exceptions. Place the report with main file for further reference.

Accordingly, IA 979 of 2023 stands disposed of.

Ld. Counsel appearing for the respondent(s) in IA 583 of 2021 sought for an adjournment as the arguing counsel is busy before some other court. Hence, the matters stand adjourned.

List IA 581 of 2021, IA 583 of 2021, IA 590 of 2021, IA 87 of 2022, Cont. A 01 of 2022 and IA 57 of 2022 on 27.10.2023.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**